

(b) The information is not readily available with Government. In view of the position given to Judges of the High Courts and Supreme Court under the constitution and the policy of the Government to maintain the dignity of their office, Government do not consider that any useful purpose will be served in collecting such information.

(c) Does not arise.

12.25 hrs.

MR. DEPUTY-SPEAKER: Now we will take up Papers to be Laid.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point of order. Direction (2) clearly gives a direction to the House as to how the business of the House should be arranged. Matters involving Privilege get a higher precedence over Papers to be Laid.

MR. DEPUTY-SPEAKER: I have looked into the Rule. That will come after laying of the Papers.

SHRI JYOTIRMOY BOSU: Matters involving Privilege come after the Question Hour.

MR. DEPUTY-SPEAKER: You may please go and look into the book again.

Now, Papers to be Laid.

12.26 hrs.

#### PAPERS LAID ON THE TABLE

PUBLIC NOTICE re. NEWSPRINT ALLOCATION POLICY (BASIS OF ENTITLEMENT) FOR 1977-78

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the

Table a copy of the Public Notice No. 1-PR-NP/77 (Hindi and English versions) dated the 12th July, 1977 containing the Newprint Allocation Policy (Basis of Entitlement) for 1977-78. [Placed in Library. See No. LT-653/77.]

#### DETAILED DEMANDS FOR GRANTS OF MINISTRY OF WORKS & HOUSING, 1977-78

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1977-78. [Placed in Library. See No. LT-654/77.]

#### NOTIFICATIONS UNDER COMPANIES ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

- (1) The Non-banking Financial Companies and Miscellaneous Non-Banking Companies (Advertisement) Rules, 1977 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 20th June, 1977.
- (2) The Companies (Acceptance of Deposits) Amendment Rules, 1977 published in Notification No. G.S.R. 388(E) in Gazette of India dated the 20th June, 1977.

[Placed in Library. See No. LT-655/77.]

**DETAILED DEMANDS FOR GRANTS OF  
MINISTRY OF FINANCE, PARLIAMENT,  
DEPT. OF PARLIAMENTARY AFFAIRS  
ETC. FOR 1977-78**

**THE MINISTER OF FINANCE  
AND REVENUE AND BANKING  
(SHRI H. M. PATEL):** I beg to lay  
on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1977-78. [Placed in Library. See No. LT-656/77.]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretaries of the President and Vice-President and Union Public Service Commission for 1977-78. [Placed in Library. See No. LT-657/77.]

**DETAILED DEMANDS FOR GRANTS OF  
MINISTRY OF COMMUNICATIONS, DE-  
MANDS FOR GRANTS FOR EXPENDITURE  
BY CENTRAL GOVT. ON P & T DEPTT.  
FOR 1977-78**

**THE MINISTER OF COMMUNI-  
CATIONS (SHRI BRIJLAL VERMA):**  
I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications for 1977-78. [Placed in Library. See No. LT-658/77.]
- (2) A copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1977-78 (Hindi and English versions). [Placed in Library. See No. LT-659/77.]

**1230 hrs.**

**QUESTION OF PRIVILEGE  
AGAINST SHRI KISHORE J. TANNA  
OF MESSRS. JAMNADAS MADH-  
AVJI & CO., BOMBAY—Contd.**

**MR. DEPUTY-SPEAKER:** Yester-  
day, Shri Jyotirmoy Bosu sought to  
raise a question of privilege against  
Shri Kishore J. Tanna of M/s. Jamna-  
das Madhavji and Company, Bombay,  
for making alleged insinuations in a  
letter to the Editor published in the  
Times of India, New Delhi dated  
the 11th July 1977, in respect of a  
statement made by the Minister of  
Commerce and Civil Supplies (Shri  
Mohan Dharia) in the Lok Sabha on  
the 27th June, 1977 during a discus-  
sion on Demands for Grants of the  
Ministries of Commerce and Civil  
Supplies and Cooperation.

I am referring this matter to the  
Committee of Privileges under Rule  
227 of the Rules of Procedure and  
Conduct of Business in Lok Sabha  
for examination and report.

**SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour):** I am much obliged  
to you.

**श्री मनोराम बागड़ी (मथुरा) :**  
उपाध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ  
ऑर्डर है। इस सदन में हमेशा बाढ़ के  
ऊपर तब चर्चा होती है जब बाढ़ आ  
जाती है, लोग मर जाते हैं, डूब जाते  
हैं। उससे कोई फायदा नहीं होता है।  
यह पुरानी सरकार की रवायत थी, लेकिन  
अब नई सरकार इस सदन में है। मैं  
आपके माध्यम से अर्ज करना चाहता हूँ  
कि लोगों के मरने से पहले इस पर विचार  
कीजिए। हमारी जनता पार्टी के चुने  
हुए जो प्रधान मंत्री हैं, मैं उनसे निवेदन  
करूंगा - भस्तपुर और मथुरा हमेशा  
बाढ़ में डूबते हैं, इसलिये बाढ़ के बारे में  
बहुत से विचार किया जाय और कार्यवाही  
की जाय।